

[English]

Representation of SC/ST in the Ministry of Food and Civil Supplies

3120. SHRI MUKUL BAL-KRISHNA WASNIK: Will the PRIME MINISTER be pleased to state:

(a) the total staff strength, the extent of representation of Scheduled Castes and Scheduled Tribes in the Ministry;

(b) the number of gradewise posts reserved for Scheduled Castes and Scheduled Tribes in direct recruitment and in promotions, the number of vacancies there against filled in, deserved, carried forward and lapsed, in groups A, B, C and D separately during the last three years in various organisations of the Ministry of Food and in Ministry of Civil Supplies; and

(c) the present position of backlog in each of these organisations in various classes and the steps taken to fill the backlog and to stop dereservation and lapsing of reserved vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c) The information is being collected and will be laid on the Table of the House.

Advertisement Rates For Publications

3121. SHRI MUKUL BAL-KRISHNA WASNIK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the newspaper industry has been demanding normal

advertisement rates for all publications; and

(b) if so, the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) Yes, Sir.

(b) The rates of Government advertisements are determined on the basis of a formula prescribed by an Expert Committee and are reviewed from time to time.

Setting up of Industries in Orissa

3122. SHRI ARJUN CHARAN SETHI: Will the PRIME MINISTER be pleased to refer to the reply given to starred Question No. 79 on July 17, 1991 and state:

(a) the details of the applicants who applied for the issue of industrial licences to set up industries in Orissa and the places where such industries are proposed to be set up;

(b) whether the State Government's application for the issue of letter of intent to set up an integrated Steel Plant in Joint-Sector is included in it; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) Between June, 1988 and 30th June, 1991, 178 applications were received for the grant of Letters of Intent to set up industries in Orissa.

(b) and (c) The Industrial Promotion and Investment Corporation of Orissa Ltd. (IPICOL), a Govt. of

Orissa Undertaking, has submitted an application for the grant of Industrial licence for the establishment of an integrated steel plant in Cuttack district of Orissa.

AIR Station At Calcutta

3123. SHRI HANNAN MOLLAH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the transmitter at Akashvani, Calcutta is the weakest in the country and the programmes relayed or transmitted from Calcutta are not received in most part of West Bengal;

(b) whether the Government propose to replace the transmitter by a powerful transmitter; and

(c) if so, the time by which it is likely to be replaced?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) No Sir.

(b) and (c) Arrangements have been made to upgrade the 50 KW MW and 10 KW SW transmitters (out of six transmitters at present functioning at Calcutta) to 100 KW MW and 50 KW SW respectively. Both these projects are in advanced stages of their execution.

Bhopal Gas Victims

3124. SHRI V. SREENIVASA PRASAD:

SHRI M. V. CHANDRASHEKARA MURTHY

Will the PRIME MINISTER be pleased to state:

(a) whether the welfare organisations working in Bhopal for gas victims have threatened to take stronger measures if the Central Government do not clarify its stand on the Bhopal settlement;

(b) whether the steps taken by the Union Government to redress the grievances of lakhs of gas victims have proved to be inadequate; and

(c) if so, the reaction of the Government thereto and what fresh measures the Government propose to take to provide adequate attention to the victims of Bhopal gas disaster?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) The Settlement Order dated the 14th and 15th February, 1989 of the Supreme Court directing the Union Carbide Corporation, USA and Union Carbide India Limited to pay a sum of US \$ 470 million in full settlement of all the claims is the subject of several review petitions. The Government is supporting the review petitions. The matter is presently sub-judice in the Supreme Court.

(b) and (c) A number of steps have been taken to assist the victims of the gas leakage:—

(i) An Interim Relief of Rs. 200/- per month is being given with effect from 1-4-1990 to the residents of the 36 severely affected municipal wards of Bhopal.

(ii) Government has approved an Action Plan of Rs. 163.10 crores for rehabilitation of the Bhopal Gas Victims. The expenditure on this Action Plan will be shared between the Central Government and the Govern-